

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.2161
TO BE ANSWERED ON 10.03.2016

MAINTENANCE UNDER PMGSY

2161. SHRI KANTI LAL BHURIA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether a number of roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) and PMGSY-II are poorly maintained, if so, the details thereof, State/UT-wise including Madhya Pradesh;
- (b) whether there is a fund for maintenance and repair of roads under PMGSY and PMGSY-II after the five year contract expires, if so, the details thereof along with the funds allocated, released and spent for the purpose during the last three years and the current year, State/UT-wise including Madhya Pradesh;
- (c) whether repair work of the roads constructed under these schemes has been completed, if not, the reasons therefor and the reaction of the Government thereto, State/UT-wise;
- (d) whether there is any monitoring system for such maintenance and if so, the details thereof; and
- (e) whether the Government has received any complaints about poor maintenance of roads under PMGSY and PMGSY-II during the said period, if so, the details thereof and the action taken by the Government thereon along with the other steps taken/being taken by the Government for effective maintenance of roads constructed under these schemes?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a) & (b): Execution and Maintenance of rural roads is the responsibility of the respective States. PMGSY Programme Guidelines provide that initial five year maintenance of these roads, upon their completion, shall be ensured by the same contractor who has executed the said road projects. After expiry of the initial five year's maintenance period, the State Governments are required to make necessary budgetary provision and place the funds in the maintenance fund account of respective SRRDA's to service the Zonal maintenance contract for maintenance of these roads.

The details of such fund allocated, released and spent for the purpose of maintenance after the five years contract expires are maintained by the respective States. Such records are not centrally maintained in National Rural Road Development Agency (NRRDA).

(c)& (d): To ensure continued maintenance of rural roads in general and PMGSY roads in particular, the Ministry has repeatedly underlined the need for State Governments to evolve States Specific Rural Road Maintenance Policy. Such policies would not only protect the huge central investment in rural roads but would also create enabling provisions for sustained funding of maintenance of rural roads. So far, ten States Assam, Bihar, Chhattisgarh, Jharkhand, Himachal Pradesh, Madhya Pradesh, Rajasthan, Tamil Nadu, Uttar Pradesh and Uttarakhand have notified such Rural Road Maintenance Policies.

(e): Complaints about various aspects of implementation of PradhanMantri Gram SadakYojana (PMGSY) including that relating to maintenance are received from time to time.

Statements containing State-wise, Year-wise details of complaints vis-a-vis action taken for the period, 2012-13, 2013-14, 2014-15 and 2015-16 (upto January, 2016) are given in the **Annexure-I to IV.**

National Rural Roads Development Agency (NRRDA), an agency of the Ministry of Rural Development (MoRD) has issued guidelines in January, 2015 on “Managing Maintenance of Rural Roads in India” to be followed by the respective States. NRRDA is also regularly supporting training programmes to create capacities and upgrade skills of field engineers and contractors as well as their staff to facilitate maintenance of rural roads.

Annexure - I
PRADHAN MANTRI GRAM SADAK YOJANA

Annexure referred to in reply to part (e) of Lok Sabha Unstarred Question No. 2161 to be answered on
10.3.2016
Complaints received during 2012-13

S.No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through National Quality Monitors (NQMs)			
				Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	1		1	0		1
2	Arunachal Pradesh	1		1	0	1	
3	Assam	1		1	0		1
4	Bihar	10		10	0	3	7
5	Chhattisgarh	1		1	0	1	
6	Gujarat	-	-	-	-	-	-
7	Haryana	-	-	-	-	-	-
8	Himachal Pradesh	1		1	0	1	
9	Jammu & Kashmir	1		1	0	1	
10	Jharkhand	2		2	0		2
11	Karnataka	-	-	-	-	-	-
12	Kerala	-	-	-	-	-	-
13	Madhya Pradesh	2		2	0	1	1
14	Maharashtra	2		2	0	1	1
15	Manipur	-	-	-	-	-	-
16	Meghalaya	-	-	-	-	-	-
17	Mizoram	-	-	-	-	-	-
18	Nagaland	-	-	-	-	-	-
19	Odisha	1		1	0		1
20	Punjab	2		2	0	1	1
21	Rajasthan	1		1	0	1	
22	Sikkim	1		1	0	1	
23	Tamil Nadu	-	-	-	-	-	-
24	Tripura	1		1	0		1

25	Uttar Pradesh	5		5	0	2	3
26	Uttarakhand	1		1	0	1	
27	West Bengal	-	-	-	-	-	-
Total		34	0	34	0	15	19

Annexure - II

PRADHAN MANTRI GRAM SADAK YOJANA

Annexure referred to in reply to part (e) of Lok Sabha Unstarred Question No. 2161 to be answered
on 10.3.2016

Complaints received during 2013-14

S.No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through National Quality Monitors (NQMs)			
				Deputed NQMs for enquiry	Cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	1		1	0		1
3	Assam	2		2			2
4	Bihar	12	2	10		2	8
5	Chhattisgarh	1		1		1	
6	Gujarat	1		1	0	1	
7	Haryana	-	-	-	-	-	-
8	Himachal Pradesh	-	-	-	-	-	-
9	Jammu & Kashmir	1		1	0	1	
10	Jharkhand	4		4	0	1	3
11	Karnataka	0		0			
12	Kerala	1		1			1
13	Madhya Pradesh	3		3	0	2	1
14	Maharashtra	3		3	0	1	2
15	Manipur	-	-	-	-	-	-
16	Meghalaya	-	-	-	-	-	-
17	Mizoram	-	-	-	-	-	-
18	Nagaland	-	-	-	-	-	-
19	Odisha	2		2	0	2	
20	Punjab	-	-	-	-	-	-
21	Rajasthan	-	-	-	-	-	-
22	Sikkim	-	-	-	-	-	-
23	Tamil Nadu	-	-	-	-	-	-
24	Tripura	1		1	0		1
25	Uttar Pradesh	8		8	0	6	2

26	Uttarkhand	-	-	-	-	-	-
27	West Bengal	2		2		2	
Total		42	2	40	0	19	21

Annexure - III

PRADHAN MANTRI GRAM SADAK YOJANA

**Annexure referred to in reply to part (e) of Lok Sabha Unstarred Question No. 2161 to be answered on
10.3.2016
Complaints received during 2014-15**

S.No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh						
2	Arunachal Pradesh						
3	Assam	2	2	0		0	0
4	Bihar	18	11	7		4	3
5	Chhattisgarh	1	1	0		0	0
6	Goa						
7	Gujarat						
8	Haryana						
9	Himachal Pradesh	1	1	0		0	0
10	J & K	2	0	2		2	0
11	Jharkhand (State)	1	0	1		0	1
12	Jharkhand(CAs)*	1	0	1		0	1
13	Karnataka						
14	Kerala						
15	Madhya Pradesh	1	1	0		0	0
16	Maharashtra	4	4	0		0	0
17	Manipur	1	0	1		0	1
18	Meghalaya						
19	Mizoram						
20	Nagaland						
21	Orissa						
22	Punjab	3	3	0		0	0
23	Rajasthan	1	0	1		0	1
24	Sikkim	1	0	1		1	0
25	Tamil Nadu						
26	Telangana						

27	Tripura						
28	Uttar Pradesh	20	11	9		5	4
29	Uttarakhand	1	0	1		0	1
30	West Bengal	3	2	1		1	0
	Total	61	36	25	0	13	12

*** Central Agencies)**

Annexure - IV
PRADHAN MANTRI GRAM SADAK YOJANA

Annexure referred to in reply to part (e) of Lok Sabha Unstarred Question No. 2161 to be answered on 10.3.2016
Complaints received during 2015-16

S.No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors			
				Complaints investigated through NQMs	cases under enquiry	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	4	3	1	0	1	0
3	Assam	2	1	1	0	0	1
4	Bihar	13	11	2	0	0	2
5	Chhattisgarh	5	5	0	0	0	0
6	Goa	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-
8	Haryana	1	1	0	0	0	0
9	Himachal Pradesh	1	1	0	0	0	0
10	J & K	2	2	0	0	0	0
11	Jharkhand	6	4	2	0	0	2
12	Karnataka	1	1	0	0	0	0
13	Kerala	-	-	-	-	-	-
14	Madhya Pradesh	5	4	1	0	0	1
15	Maharashtra	3	1	2	0	1	1
16	Manipur	-	-	-	-	-	-
17	Meghalaya	-	-	-	-	-	-
18	Mizoram	-	-	-	-	-	-
19	Nagaland	-	-	-	-	-	-
20	Orissa	3	3	0	0	0	0
21	Punjab	-	-	-	-	-	-
22	Rajasthan	-	-	-	-	-	-
23	Sikkim	-	-	-	-	-	-
24	Tamil Nadu	1	1	0	0	0	0
25	Telangana	-	-	-	-	-	-

26	Tripura	-	-	-	-	-	-
27	Uttar Pradesh	14	12	2	0	0	2
28	Uttarakhand	2	2	0	0	0	0
29	West Bengal	3	3	0	0	0	0
	Total	66	55	11	0	2	9